

Government of India
Ministry of Road Transport and Highways
(MVL Section)

Transport Bhawan, 1, Parliament Street, New Delhi-110001

Dated the 24th August, 2020

To,

1. The Director General of Police
2. Principal Secretaries/ Secretaries, Department of Transport
3. The Transport Commissioners of all the States and Union Territories.

Subject: Extension of the Validity of documents related to Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989

Madam /Sir,

Please refer to the order by Ministry of Home Affairs vide No.40-3/2020-DMI(A), Dated 24th March 2020, and the guidelines issued subsequently, pursuant to a decision to impose a complete lock down in view of the threat imposed by the spread of COVID-19. The Government has provided for the availability of the essential goods and production thereof and has allowed the vehicles for the transport of such goods / cargo and further opening up the operation of passenger transport. It had come to the notice of the Government that citizens were facing difficulties in renewal of validity of various documents related to Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989 due to lock-down being at various stages in the country and expected to face long queues in front of Government Transport Offices.

2. In view of the above, Ministry of Road Transport and Highways had issued an advisory dated 30th March, 2020 and 9th June, 2020 to all States and Union Territories regarding extension of validity of the documents related to Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. It was advised that the validity of Fitness, Permit (all types), Driving License, Registration or any other concerned document(s) whose extension of validity could not or not likely be granted due to lock-down and which had expired since 1st of Feb, 2020 or would expire by 30th of Sep 2020, the same may be treated to be valid till 30th of September 2020. Enforcement authorities were advised to treat such documents valid till 30th of September, 2020.

3. Taking into consideration the grim situation still continuing due to conditions for prevention of spread of COVID-19 across the country, it is advised that the validity of all the of the above referred Documents whose extension of validity could not or not likely be granted due to lock-down and which had expired since 1st of Feb, 2020 or would expire by 31st Dec 2020, the same may be treated to be valid till 31st of December 2020. Enforcement authorities are advised to treat such documents valid till 31st of December 2020. This will help out the citizens in availing transport related services.

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4. All the States and Union Territories are requested to implement this advisory in letter and spirit so that the citizens, the transporters, various other organizations which are operating under this difficult time may not get harassed and face difficulties.

Yours faithfully,


(Dr. Piyush Jain)
Director (MVL)

Tele/Fax: 23714974

e-mail: director-morth@gov.in

Copy to-

Shri Gautam Ghosh, DDG, NIC - for information and necessary action.